

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/MP/2023

Subject : Petition under Section 79(1)(b),(c) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking rise in custom duty of solar PV cells and other components as Change in Law event.

Petitioner : TP Surya Limited (TPSL)

Respondent : Rewa Ultra Mega Solar Limited & Ors.

Petition No. 775/MP/2025

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking approval of the increase in rates of GST on the supply of renewable energy devices and parts used for construction by Solar Power Generations as Change in Law event and consequential approval of the costs incurred by the Petitioner due to such Change in Law event.

Petitioner : TP Surya Limited (TPSL)

Respondent : Rewa Ultra Mega Solar Limited & Ors.

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Suhael Buttan, Advocate, TPSL
Shri Nikunj Bhatnagar, Advocate, TPSL
Shri Abhishek Nangia, Advocate, TPSL
Shri Aniket Kanhaua, Advocate, TPSL
Shri Amol Rana, Advocate, TPSL
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that Petition No. 168/MP/2023 was filed in 2023 seeking an in-principle declaration of PIR Notifications as a Change in Law event under Article 17 of the PPAs. However, the Petitioner's



Project has since been commissioned, and accordingly, the Petitioner has filed an IA (Diary No. 478/2026) seeking an amendment to the Petition to bring on record the subsequent developments and the crystallised financial impact and to seek consequential compensation along with carrying cost. Accordingly, the learned counsel requested that this IA be allowed and the Amended Petition be taken on record. The learned counsel also pointed out that despite numerous opportunities, none of the Respondents has filed a reply in these matters.

2. The learned counsel for Respondent No.2/MPPMCL, while raising a preliminary objection regarding jurisdiction, requested a final opportunity to file its reply in both the matters.

3. Considering the submissions made by the learned counsels for the parties, the Commission deemed it appropriate to allow the IA (Diary) No.478/2026 and, accordingly, directed that the Amended Petition be taken on record without prejudice to the rights and contentions of the Respondents. The Commission further directed the Respondent/MPPMCL to file its comprehensive replies, both on jurisdiction and merits, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

4. The Petitions will be listed for hearing on **8.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)